

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRL.M.P. NOS.14533-14534/2014

IN

CRIMINAL APPEAL NO(S).1240-1241/2010

MD. JAMILUDDIN NASIR

Appellant(s)

VERSUS

STATE OF WEST BENGAL

Respondent(s)

WITH

CRL.M.P.NOS.14373-14374/2014 IN CRL.A. NO. 1242-1243/2010

AFTAB AHMED ANSARI @ AFTAB ANSARI

Appellant(s)

VERSUS

STATE OF WEST BENGAL

Respondent(s)

O R D E R

Having heard counsel for the parties and having perused the office report dated 09.10.2014 and the Report of the Registry dated 9.10.2014, in compliance of our order dated 1.9.2014, we find that the necessary corrections may be carried out in terms of Annexure "A" of the Report dated 9.10.2014.

The Criminal Miscellaneous Petitions are, accordingly, allowed.

.....J.
[FAKKIR MOHAMED IBRAHIM KALIFULLA]

.....J.
[SHIVA KIRTI SINGH]

NEW DELHI;
OCTOBER 10, 2014